

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 42 OF 2020 (WZ)**

Ram Borkar) Appellant

Versus

Union of India & Ors) Respondents

MOST RESPECTFULLY SHEWETH:

I, Rohidas Gavhane, Age: **55** years, Executive Engineer Bldg. Department Zone-4, Pune Municipal Corporation do state on solemn affirmation as under:

1. It is submitted that I am working as Executive Engineer, Bldg. Dept. in Pune Municipal Corporation (Henceforth referred as "PMC" for the sake of brevity) and I am authorized to file an affidavit before the Hon'ble National Green Tribunal on behalf of Respondent No. 10, 11 & 12, the PMC.
2. At the outset, I deny all the contentions and/or statements and/or allegations contained in the present Appeal to the extent those are contrary to and/or

inconsistent with what is stated in the present Reply Affidavit. Nothing contained in the Appeal, should be deemed to be admitted by the PMC for want of specific traverse unless the same has been specifically admitted herein below. I crave leave of this Hon'ble Tribunal to file Additional Affidavits as and when the occasion so arises.

3. It is submitted that the present Appeal is filed relating to a commercial building project namely, "Ishanya Mall" located at S no. 190 (P), 192 (P), CTS No. 2185-A, Shastri Nagar, Yerwada, Pune which is inside the limits of the answering Respondent. The present Appeal is filed seeking quash and set aside the Environment Clearance dated 20/07/2020. The prayers sought in present Appeal are as below,

- A. *Quash and set aside the Environment Clearance granted to the project "Ishanya Mall" situated at Survey No.190 (P) & 192 (P), Village Yerrowada, Taluka-Haveli, District-Pune vide No. SEIAA-EC0000002310 dated 20.07.2020.*
- B. *Direct Respondent No.2, Chief Secretary-GoM to take appropriate legal action against the*



Respondent No. 6-Mr. Anil U Diggikar, Principal Secretary and Member Secretary-SEIAA for indulging into illegal grant of EC to the project and impose the Fine/Cost & recover it from salary of Respondent No.6-Mr Anil Diggikar.

C. Direct the Respondent No. 9, Commissioner-PMC to take action against Respondent No. 12-Mr. Prashant Waghmare, City Engineer for allowing illegal construction and recover the amount of damages/Fine/Cost from salary of Respondent No. 12-Mr. Prashant Waghmare.

D. Quash and set aside the Communication / Order Vide No. Comp-2020/CR-01/SEIAA dated 18/02/2020 passed by Respondent No. 3, 4 and Respondent No. 6 in personal capacity withdrawing the show cause notice dated 31/01/2020.

E. Appropriate actions may kindly be taken against erring PMC Officers, SEAC-III Members, SEIAA Members & MPCB Officers for their intentional negligence and favouring the Project Proponents.

F. Cost of this application may kindly be granted to this applicant.

G. Pass any other just and equitable orders in the interest of environmental justice.

4. Project in Question

“Ishanya Mall”, is a commercial building project developed on the land C.S. No 190 - 192, Opp. Golf Course, Shastri Nagar, Yerwada, Pune. Vide first CC/1050/2003 dated 19/12/2003 the said project is sanctioned by the PMC.

5. It is submitted that the Plans are sanctioned on the application made under sec. 44 of MRTP Act. 1966 through a licensed Architect, thereafter proposals are sanctioned under sec 45 of MRTP Act. In 2014 Environment Department Govt of Maharashtra also made it mandatory that EC will be granted only after sanctioning of the Plans. Earlier EC was granted on conceptual plans and after 2014 is granted only after sanctioning of Plans from the Planning Authority. Therefore, it is pertinent to be note that there is no bar for sanctioning of plans without Environment Clearance.



6. All the sanctions/commencement certificates (CC) granted by the PMC are as below,

Sr No.	CC & Date	FSI (Area in sq m)
1.	CC/1050/03 19/12/2003	27,561.02
2.	CC/4109/05 27/02/2006	28,719.25
3.	CC/0712/07 28/05/2007	32,853.24
4.	CC/2804/07 15/12/2007	32,423.65
5.	CC/0163/08 16/04/2008	31,121.99
6.	CC/0924/10/51 15/06/2010	32,113.18
7.	CC/2106/10 30/09/2010	32,838.88
8.	CC/4177/10/V/60 15/03/2011	36,847.09
9.	CC/4177/10 15/03/2011	36,847.09
10.	CC/1875/12 03/09/2012	38,624.28
11.	CC/1148/14 14/07/2014	38,624.28
12.	CC/0027/19 04/04/2019	32,710.04

Hereto Annexed and marked as Annexure R-1 is details of sanctions/ commencement certificates granted by the PMC.

7. It is submitted that once a construction is complete Licensed Architect submits a Completion Certificate to PMC certifying that all the conditions are fulfilled and the building is ready for occupation. On receiving the Completion Certificate PMC verifies all the permissions are in place and grants Occupation Certificate there are specific times in the Rules.
8. Relevant Rules regarding plinth checking, completion certificate and Occupancy certificate in DC Rules, 2017 are reproduced below:-

Rule 7.4 Checking of Plinth/Column up to Plinth Level

– The owner shall give notice in prescribed form given in Appendix G to the Authority after the completion of work up to plinth level with a view to enable the Authority to ensure that the work is carried out in accordance with the sanctioned plans. The Authority shall carry out inspection within seven days from the receipt of such notice and give permission, for carrying out further construction work as per sanctioned plans in prescribed ProForma given in appendix H. Within the above period

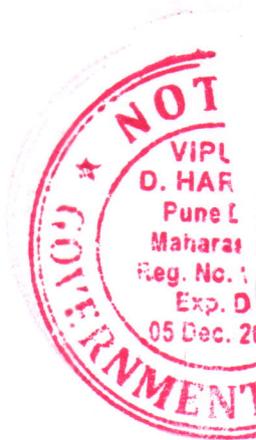


if the permission is not refused, the permission shall be deemed to have been given

Rule 7.5 Deviation During Construction – *If during the construction of building any departure which is not of a substantial nature from the sanctioned Plan is intended to be made by way of addition which does not violate any provisions regarding general building requirements structural stability and fire safety requirements of the rules alteration may be made and sanction of the authority shall be obtained immediately and in any case before application for occupation certificate and the procedure laid down for original plans shall apply to all such amended plans except the building permission fee. Provided further that if any such alterations are likely to result in increasing the number of tenements, the built-over area/FSI or change in the marginal opens spaces or the height of the building. No such alterations shall be carried unless sanction to the amended plans is first obtained.*

Rule 7.6 Completion Certificate –The owner through the licensed architect, engineer, structural engineer, as the case may be who has supervised the constructions, shall give notice to the Authority regarding completion of work described in the building permission. The completion certificate shall be submitted in the prescribed form by four sets of completion Plan. One of the sets, duly certified as Completion Plan shall be returned to the owner along with the issue of full occupancy certificate (see rule NO.7.7)

Rule 7.7 Occupancy Certificate –The Authority, on receipt of the completion certificate, shall inspect the work and sanction or refuse an occupancy certificate in the Pro Forma given in Appendix K within 21 days from the date of receipt of completion certificate, after which period it shall be deemed to have been approved by the Authority for occupation provided the building has been constructed as per the sanction plans. Where the occupancy Certificate is refused, the various reasons shall be quoted for rejection, at the first instance itself.



Rule 7.7.1 Part Occupancy Certificate - Upon the request of the holder of the building permission the Authority may issue a part occupancy certificate for a building or part thereof, before completion of the entire work as per building or part thereof, before completion of the entire work as per building permission provided sufficient precautionary measures are taken by the holder of the building permission to ensure public safety and health safety, The part occupancy certificate shall be given by Authority subject to the owner indemnifying the authority as per the Pro Forma given in Appendix.1

7.7.2 In the case of building identified in rule No. 6.2.6.1 the work shall also be subject to the inspection of the Chief Fire Officer, Pune Fire Brigade and the occupancy certificate shall be issued by the Authority only after the clearance from the Chief Fire officer regarding the completion of the work from the fire protection point of view.

9. It is submitted that Environment Clearance was granted for said project to the extent of 34,170.83 sq. meter

vide 21-243/2006-IA-III dated 10/04/2007.

10. It is submitted that from 2003 time to time the said plans in said project was revised by PMC as per the applications of Project Proponent. All the said sanctions/revisions are granted by the PMC as per the provisions under Development Control Rules and Maharashtra Regional and Town Planning Act, 1966.

11. It is submitted that after following due procedure and on ensuring that the Project Proponent **has obtained Environment Clearance**, PMC has granted Occupation Certificate (OC) to the units in the said project. The details of the same are as follows: -

Sr No.	Building No.	Occupation Certificate No.	Occupation Certificate date	As per Sanctioned Plan
1.	4	BCO/03/45	17/08/2007	CC No. 5777 dtd 16/03/1990 & CC/0712/07 dtd 28/05/2007 for 21



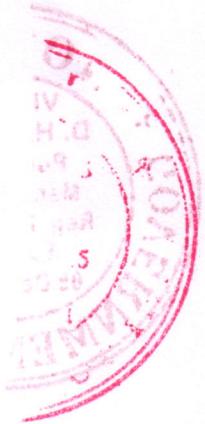
				showrooms of Bldg No. 4
2.	1	BCO/03/092	18/12/2007	CC/2804/07 dtd 15/12/2007 for 20 showrooms of Bldg No. 1
3.	0, 2, 3, 4 5 and 6	BCO/YWO/02	03/06/2008	CC/0163/08 DTD 16/04/2008 for 7 showrooms with entire bldg. no. 0 only, for 44 showrooms & 2 storeroom of bldg. no. 2 only, for 74 showrooms & 2 warehouse storage of Bldg No. 3 & 4 only, for 20 showrooms, 1 office, Kitchens,



				communication rooms, storeroom, mall office, cafeteria of Bldg. No. 5 ony& for 10 showrooms, 7 Offices, Kitchen of Bldg No.6 only.
4.	5	OCC/1424/12	12/02/2013	CC/1875/12 dtd03/09/2012 for 14 showrooms, 11 showrooms with store, office, storeroom, electrical room & Communication room, parking of Bldg No. 5.



5.	7	OCC/0936/13	30/09/2013	CC/1875/12 dtd 03/09/2012 for Lobby, Panel room, 4 shops 4 anchor Shops, A.H.U.'s Lift, Lobbies, Electrical room gents and Ladies toilets, corridors & parking of Bldg No. 7.
6.	2	OCC/1491/16	03/11/2016	CC/1148/14 dtd 14/07/2014 for 1 Electrical Room, 2 A.H.U., 13 Showrooms, Gents and Ladies toilet, Lift Lobby, passage and parking of Bldg No. 2 only.



भारतीय सरकार
(भ.स.सं.) केंद्रीय मंत्रालय उ.स.सं.सं.सं.सं.
केंद्रीय मंत्रालय उ.स.सं.सं.सं.

Hereto annexed and marked as Annexure R-2 is the details and copies of Occupancy of certificates.

12. It is also very relevant to be noted that there was no provision in relation to Environment Clearance in DC Rules, 1987 it was only in year 2017 the concept of Environment Clearance was inserted as Rule 13.5 Development Control Rule, 2017 which states *Environmental clearance certificate shall be obtained for the project which needs clearance from the said Authority, as may be prescribed by the Ministry of Environment from time to time.*



13. It is submitted that 10% open space and 15% amenity space is provided as per the provision of D.C. Rules.

14. PMC has strictly abided with the DC Rules, Maharashtra Regional and Town Planning Act, 1966 and Maharashtra Provincial Municipal Corporation Act, 1949 and has granted all the permissions accordingly.

Parbhane

Respondent No. 10-12

कार्यकारी अभियंता
विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)
पुणे महानगरपालिका

VERIFICATION

I, Rohidas Gavhane, Age: 44, years Executive Engineer, Bldg. Dept Zone-4, the authorized signatory for PMC do hereby state on solemn affirmation that what is stated forgoing Paras is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune. This day of February, 2023



Adv for Respondent No. 10-12



Respondent No. 10-12

कार्यकारी अभियंता
विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)
पुणे महानगरपालिका



BEFORE ME



VIPULA DHONDIRAM HARIDAS
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
Gananjay Society, Kothrud, Pune-38.

NOTED & REGISTERED
AT SR. NO.: 1605/2023

25 FEB 2023



Annexure 1																
Sr. No.	Commencement Certificate No. & date	Gross Plot Area in Sq.m.	Deduction of Plot Area in Sq.m.	Notional Plot Area of Mall in Sq.m.	Deduction of F.S.I. area in Sq.m.	Net Plot Area in Sq.m.	Name of Building	No. of Floors	Height of Building in M.	F.S.I. Area in Sq.m.	Total F.S.I. Area in Sq.m.	Non-F.S.I. Area in Sq.m.	Parking & Other Areas in Sq.m.	Total Non-F.S.I. Area in Sq.m.	Total Construction Built-up Area in Sq.m.	Remarks
1	CC/1050/03 & 19/12/2003	88593.06	Plot A - 15579.38 Plot C - 13614.25 Vacant Plot - 17593.08	41806.35	Amenity Space - 1775.39 Open Space - 5283.45	36521.90	N - Showroom	G + 2	13.50	10555.66	27561.02	1639.16 657.47 1435.17 440.42 0.00 0.00 390.57	23528.52	28091.31	55652.33	First plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 73313.68 Sq.m. F.S.I. - 27561.02 Sq.m. Notional Plot Area of mall = 41805.35 Sq.m. Non - F.S.I. (Balcony, Lift & lift Machine room) - 4562.79 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
							O - Showroom	G + 2	13.50	4653.15						
							P - Showroom	G + 3	14.99	6859.30						
							Q - Showroom	G + 2	13.50	2200.29						
							S - Centre Entrance Lobby	G	4.20	1019.00						
							T - Multipurpose Hall	G	4.20	653.64						
							Stalls (1-4)	G + 1	6.30	1619.98						
2	CC/4109/05 & 27/02/2006	88593.06	Plot A - 15579.38 Plot C - 13614.25 Vacant Plot - 17593.08	41806.35	Amenity Space - 1775.39 Open Space - 5283.45	36521.90	Building No. 0	0	8.70	0.00	28719.25	237.16 4109.62 3106.91 5060.50 990.33 981.87	23528.52	38014.91	66734.16	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 73313.68 Sq.m. F.S.I. - 28719.25 Sq.m. Notional Plot Area of mall = 41805.35 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 14486.39 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
							Building No. 1	G + 4	20.40	8887.36						
							Building No. 2	G + 3	16.50	5381.09						
							Building No. 3 & 4	G + 4	20.40	10591.90						
							Building No. 5	G + 1	8.70	1318.48						
							Building No. 6	G + 2	12.60	2540.42						
							3	CC/0712/07 & 28/05/2007	60981.55	Vacant Plot - 19175.20						
Building No. 1	L.G. + S + 3	20.90	11328.14													
Building No. 2	L.G. + S + 3	20.90	7804.41													
Building No. 3 & 4	L.G./P + S + 3	20.35	8566.90													
Building No. 5	L.G. + S + 1	11.80	1947.69													

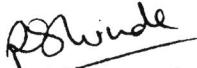
						Building No. 6	L.G./P + S + 2	15.25	2716.40		908.52				not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
4	CC/2804/07 & 15.12.2007	60981.55	Vacant Plot - 19175.20	41806.35	Amenity Space - 1775.39	Building No. 0	L.G. + S + 2	17.50	489.70	32423.65	2147.77	23528.52	38480.25	70903.90	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 60981.55 Sq.m. F.S.I. - 32423.65 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 14951.73 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
						Building No. 1	L.G. + S + 3	20.90	11308.16		4723.98				
						Building No. 2	L.G. + S + 3	20.90	7404.80		3616.10				
					Open Space - 5283.45	Building No. 3 & 4	L.G./P + S + 3	20.35	8556.90		3014.28				
						Building No. 5	L.G. + S + 1	11.80	1947.69		541.08				
						Building No. 6	L.G./P + S + 2	15.25	2716.40		908.52				
5	CC/0163/08 & 16.04.2008	60981.55	Vacant Plot - 19175.20	41806.35	Amenity Space - 1775.39	Building No. 0	L.G. + S + 2	17.50	458.45	31121.99	2147.77	23528.52	39781.91	70903.90	Revised & revalidation plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 60981.55 Sq.m. F.S.I. - 31121.99 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 16253.39 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
						Building No. 1	L.G. + S + 3	20.90	11328.14		4244.73				
						Building No. 2	L.G. + S + 3	20.90	6804.41		4397.04				
					Open Space - 5283.45	Building No. 3 & 4	L.G./P + S + 3	20.35	8266.90		4014.25				
						Building No. 5	L.G. + S + 1	11.80	1747.69		541.08				
						Building No. 6	L.G./P + S + 2	15.25	2516.40		908.52				
6	CC/0924/10/51 & 15.06.2010	59399.43	—	—	Amenity Space - 4378.90	Building No. 0 (Entrance Hall)	L.G. + S + 2	17.50	593.66	32113.18	1183.25	23528.52	41539.76	73652.94	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 32113.18 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18011.24 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
						Building No. 1 (Showroom)	L.G. + S + 3	20.90	10335.16		5372.51				
						Building No. 2 (Showroom)	L.G. + S + 3	20.90	6737.75		4589.51				
					Open Space - 6783.07	Building No. 3 & 4 (Showroom)	L.G./P + S + 3	20.35	7810.05		4605.76				
						Building No. 5 (Cafe)	L.G. + S + 1	11.80	1000.37		133.81				
						Less Internal Road Area - 7481.57	Building No. 6 (Multipurpose Hall)	L.G./P + S + 2	13.90		2106.33				

Sl. No.	Plot No. & Date	Area (Sq.m)	Remarks	Building No.	Floor	Area (Sq.m)	Value	Total Building Value	Other Values	Final Value	Final Area (Sq.m)	Notes			
7	CC/2106/10 & 30.09.2010	59399.43	—	—	MSEB - 100.00	Building No. 7 (Arcade)	G + 3	17.50	3529.86	989.59	32838.88	23528.52	41539.76	74378.64	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 32838.88 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18011.24 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
					Amenity Space - 4378.90	Building No. 0	L.G. + S + 2	17.50	539.66	1183.25					
					Open Space - 6783.07	Building No. 1	L.G. + S + 3	20.90	10589.07	5372.51					
					Less Internal Road Area - 7481.57	Building No. 2	L.G. + S + 3	20.90	6886.10	4589.51					
					MSEB - 100.00	Building No. 3 & 4	L.G./P + S + 3	20.35	7649.36	4605.76					
						Building No. 5	L.G. + S + 1	11.80	1000.37	133.81					
						Building No. 6	L.G./P + S + 2	18.30	2423.97	1136.81					
						Building No. 7	L.G./P + S + 2	16.65	3750.35	989.59					
8	CC/4177/10/V/60 & 15.03.2011	59399.43	—	—	Amenity Space - 4378.90	Building No. 0	L.G. + S + 2	17.50	530.85	1153.35	36847.09	23528.52	41874.27	78721.36	Revised layout plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 36847.09 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18345.75 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC. The revised plan sought an increase in F.S.I. area by 4008.71 Sq.m. which however was neither initiated nor executed, and the F.S.I. area continued to be well within the EC 2007 approved area of 34170.83 Sq.m. which was well within EC 2007 approved area.
					Open Space - 6783.07	Building No. 1	L.G. + S + 3	20.90	11825.16	4300.00					
					Less Internal Road Area - 7481.57	Building No. 2	L.G. + S + 3	20.90	6640.93	4606.50					
					MSEB - 100.00	Building No. 3 & 4	L.G./P + S + 3	20.35	7649.36	4605.76					
						Building No. 5	L.G. + S + 1	11.80	4308.77	441.57					
						Building No. 6	L.G./P + S + 2	18.30	2423.97	1116.81					
						Building No. 7	L.G./P + S + 2	16.65	3468.05	2121.76					
9	CC/4177/10 & 15.03.2011	59399.43	—	—	Amenity Space - 4378.90	Building No. 0	L.G. + S + 2	17.50	530.85	1153.35	36847.09	23528.52	41874.27	78721.36	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 36847.09 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18345.75 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m.
					Open Space - 6783.07	Building No. 1	L.G. + S + 3	20.90	11825.16	4300.00					
					Less Internal	Building No. 2	L.G. + S + 3	20.90	6640.93	4606.50					
						Building No. 3 & 4	L.G./P + S + 3	20.35	7649.36	4605.76					
						Building No. 5	L.G. + S + 1	11.80	4308.77	441.57					

					Road Area - 7481.57		Building No. 6	L.G./P + S + 2	18.30	2423.97		1116.81						Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC. The revised plan sought an increase in F.S.I. area by 4008.71 Sq.m. which however was neither initiated nor executed, and the F.S.I. area continued to be well within the EC 2007 approved area of 34170.83 Sq.m. which was well within EC 2007 approved area.
					MSEB - 100.00		Building No. 7	L.G./P + S + 2	16.65	3468.05		2121.76						
10	CC/1875/12 & 03.09.2012	59399.43	---	---	Amenity Space - 4378.90	40655.89	Building No. 0	L.G. + U.G. + 2	14.10	530.85	38624.28	1183.35	23528.52	42002.30	80626.58			Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 38624.48 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18473.78 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC. The revised plan sought an increase in F.S.I. area by 1777.39 Sq.m. which however was neither initiated nor executed, and the F.S.I. area continued to be well within the EC 2007 approved area of 34170.83 Sq.m. which was well within EC 2007 approved area.
					Open Space - 6783.07		Building No. 1	L.G. + U.G. + 3	17.50	11825.16		4310.00						
					Less Internal Road Area - 7481.57		Building No. 2	L.G. + U.G. + 3	17.50	6640.93		4606.91						
					MSEB - 100.00		Building No. 3 & 4	L.G. + U.G. + 4	20.60	9770.82		4643.08						
							Building No. 5	L.G. + U.G. + 1	7.40	3964.50		451.57						
							Building No. 6	L.G. + U.G. + 2	10.90	2423.97		1136.91						
							Building No. 7	L.G. + U.G. + 2	13.20	3468.05		2141.96						
11	CC/1148/14 & 14/07/2014	59399.43	---	---	Amenity Space - 4378.90	40655.89	Building No. 0	L.G. + U.G. + 2	14.10	530.85	38624.28	1183.35	23528.52	42002.30	80626.58			Revalidation plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 38624.48 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18473.78 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC. The revised plan sought an increase in F.S.I. area by 1777.39 Sq.m. which however was neither initiated nor executed, and the F.S.I. area continued to be well within the EC 2007 approved area of 34170.83 Sq.m. which was well within EC 2007 approved area.
					Open Space - 6783.07		Building No. 1	L.G. + U.G. + 3	17.50	11825.16		4310.00						
					Less Internal Road Area - 7481.57		Building No. 2	L.G. + U.G. + 3	17.50	6640.93		4606.91						
					MSEB - 100.00		Building No. 3 & 4	L.G. + U.G. + 4	20.60	9770.82		4643.08						
							Building No. 5	L.G. + U.G. + 1	7.40	3964.50		451.57						
							Building No. 6	L.G. + U.G. + 2	10.90	2423.97		1136.91						
							Building No. 7	L.G. + U.G. + 2	13.20	3468.05		2141.96						
					Amenity Space -		Building No. 0	L.G. + U.G. + 2	14.10	531.64		1183.41						

12	CC/0027/19 & 04/04/2019.	59399.43	—	—	space - 4378.90	Building No. 1	L.G. + U.G. + e	17.50	9695.75	32710.04	4223.27	23528.52	40239.55	72949.59	Revised layout plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 32710.04 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U., /ETC, Atrium, Lift & lift Machine room) - 16711.03 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
					Open Space - 6783.07	Building No. 2	L.G. + U.G. + 3	17.50	6652.42		4553.56				
					Less Internal Road Area - 7481.57	Building No. 3 & 4	L.G. + U.G. + 2 + Mezzani ne	15.50	7366.86		3276.03				
					MSEB - 100.00	Building No. 5	L.G. + U.G. + 1	7.40	3612.50		372.20				
						Building No. 6	L.G. + U.G. + 2	10.90	2323.94		1284.26				
						Building No. 7	L.G. + U.G. + 2	9.30	2343.39		1818.30				
						Engineering Office	G	3.00	183.54		0.00				


कनिष्ठ अभियंता
विकास योजना व बांधकाम नियंत्रण (प्रो.क्र.४)
पुणे महानगरपालिका

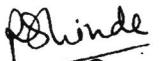

उप अभियंता
बांधकाम विकास विभाग
(प्रो.क्र.४)
पुणे महानगरपालिका


कार्यकारी अभियंता
विकास योजना व बांधकाम नियंत्रण (प्रो.क्र.४)
पुणे महानगरपालिका

Annexure 3				
Completion till date for				
Sr. No.	Building No.	Completion Certificate No.	Completion Certificate Date	As per Sanctioned plan
1.	4	BCO/03/45	17/8/2007	CC No. 5777 Dated - 16/03/1990 & CC/0712/07 dated - 28/05/2007 for 21 Showrooms of Building No. 4 only.
2.	1	BCO/03/92	18/12/2007	CC/2804/07 dated - 15/12/2007 for 20 Showrooms of Building No. 1 only.
3.	0, 2, 3 & 4, 5, 6	BCO/YWO/02	03/06/2008	CC/0163/08 dated - 16/04/2008 for 7 Showrooms with entire Building No. 0 only, for 44 Showrooms & 2 Storeroom of Building No. 2 only, for 74 Showrooms & 2 warehouse storage of Building No. 3 & 4 only, for 20 Showrooms, 1 Office, Kitchens, Communication Room, Storeroom, Mall Office, Cafeteria of Building No. 5 only & for 10 Showrooms, 7 Offices, Office, Kitchen of Building No. 6 only
4.	5	OCC/1424/12	12/02/2013	CC/1875/12 dated -

				03/09/2012 for 14 Showrooms, 11 Showrooms with Store, Office, Storeroom, Electrical Room & Communication Room, Parking of Building No. 5
5.	7	OCC/0936/13	30/09/2013	CC/1875/12 dated - 03/09/2012 for Lobby, Panel room, 4 Shops, 4 Anchor Shops, A.H.U.'s, Lift Lobbies, Electrical room, Gents & Ladies toilets, Corridors & Parking of Building No. 7 only.
6.	2	OCC/1491/16	03/11/2016	CC/1148/14 dated - 14/07/2014 for 1 Electrical room, 2 A.H.U., 13 Showrooms, Gents & Ladies Toilet, Lift Lobby, Passage & Parking of Building No. 2 only.


 कनिष्ठ अभियंता
 विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)
 पुणे महानगरपालिका


 उप अभियंता
 बांधकाम विकास विभाग
 (झोन नं.४)
 पुणे महानगरपालिका


 कार्यकारी अभियंता
 विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)
 पुणे महानगरपालिका



पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

बांधकाम नियंत्रण कार्यालय

क्रमांक :

BCO/03/45
0002545

दिनांक :

17/8/2007

इमारत क्र. ४

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

अंशतः भोगवटा पत्र क्रमा-१

श्री. / श्रीमती म. येरवडा इन्व्हेस्टमेंट लि. तर्फे श्री. संजयकुमार विरी (A/c)राहणार पठार पठार अमीत कोर्ट, शिवाजीनगर, पुणे-४११००५.

यांत -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २५३/२५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा घरांक. — फायनल प्लॉट क्र. / सर्व्हे क्र. १०० (पार्ट) १०२ (पार्ट) टी. पी. स्कीम नंबर — यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ३७७७, दिनांक १६/३/१९९० रोजी/०७/२२/०७ दि. २८/३/२००७.

अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणायचास संमती मिळण्याबाबत दिनांक २२।६।२००७ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणायचा बांधकामाचे वर्णन.

तळमजला - शीट नं. ४००९ ते ४०१६

पहिला मजला - शीट नं. ४१०९, ४१०२, ४१०३, ४११५, ४११६

एकूण - २१ शीट मजला

(१)

भविष्यात भान्द नकाशाव्यतिरिक्त कोणतीही बांधकाम (ज्या सर्व माहिती संदर्भात व टेरसवरिल थोड, पार्टिशन वॉल कलम अन्वये ग्रील लावून पाकिंग बंदीस्त. कारणे इ.) केल्यास, कोणतीही पूर्व सूचना न देता सदरची संपूर्ण अधिकृत बांधकामे जाहणारा देतील व स्वतंत्रित्वाचे वेगळे संपूर्ण कार्य प्लॉटधारक / मालक संपत्त्याकडून वसूल करण्यात येईल.

सहायक अभियंता,

बांधकाम नियंत्रण क्र. ३

पुणे महानगरपालिका.



बांधकाम नियंत्रण कार्यालय

क्रमांक : BCO/03/092

दिनांक : 18/12/07

03678

इमावत नं. १

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

अंशतः भोगवटा पत्र जाग-२श्री. / श्रीमती जी. येरवडा इन्व्हेसमेंट लि. तर्फे श्री. ज्ञानेशकुमार गिरी (Atekh)राहणार ५०९, ५०२ अमीत कोर्ट, शिवाजीनगर, पुणे - ५

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा घरांक फायव्ह ब्लॉक क्र. १ सर्व्हे क्र. ५२० (एच) १२२ (एच) टी. पी. स्कीम नंबर यांत इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक २६०४/०५ दिनांक १५.१२.२००७ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक १५.१२.२००७ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे. माध्य नकाशासुसार

उपयोगात आणावयाच्या बांधकामाचे वर्णन

- कोठार झाडुंड - शोरुम-१ एल ०९ अ, १ एल ०९ बी, १ एल ०८ अ
१ एल ०८ बी, १ एल ०८ फक्त
- स्टील मजला - शोरुम नं. १ जी ०९ फक्त
- परिभा मजला - शोरुम नं. १ एफ ०९ फक्त, १ एफ ०२ फक्त
- दुसरा मजला - शोरुम नं. १ एस् ०९ फक्त
- तिसरा मजला - शोरुम नं. १ टी ०९, १ टी ०३, १ टी ०६, १ टी ०४, १ टी ११,
१ टी १२, १ टी १३, १ टी १४, १ टी १६, १ टी १८
- (१) १ टी १६ फक्त
- (२) एकूण - २० शोरुम सह संपूर्ण इमावत नं. १ फक्त,
- (३)

ध्यात मान्य नगरपालिका कोणतीही बांधकाम (उदा. सर्व पारिजल अंतरात मॅकेनिकल सेट, पार्टिशन वॉल करून अगर ग्रील लावून पारिजल अंतरात भरणे इ.) केल्यास, कोणतीही पूर्व सूचना न देता सदरची संपूर्ण अधिभूत बांधकामे पाडण्यात येतील व त्यामित्यर्थ देणारा संपूर्ण खर्च पलॅटधारक / मालक यांच्याकडून वसूल करण्यात येईल.

R.P.
 सहायक अभियंता,
 बांधकाम नियंत्रण क्र. ३,
 पुणे महानगरपालिका.

Amode
 18/12/07



पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

बांधकाम नियंत्रण कार्यालय

क्रमांक :

B001YW0102

दिनांक :

31/6/08

03012

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

अंशतः भोगवटा पत्र आसा-३

श्री. / श्रीमती जे. जे. खेखडा इन्व्हेसमेंट लि. तर्फे श्री. संजयकुमार गिरी (आर्कि.)राहणार ५०१/५०२ अमित कोर्ट, शिवाजीनगर पुणे-५

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अंक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ जेखडा घरांक फायनल प्लॉट क्र. / की सर्व्हे क्र. ९००(गट्टी)९०२(गट्टी) टी. पी. स्कीम नंबर यांत इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ०३६३/०८, दिनांक २६-४-२००८ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक २८-५-२००८ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

- इमारत नं. ० मधील - लोअर काउंड शोसम नं. ०८-०१ ते ०८-०७ सह संपूर्ण इमारत
- इमारत नं. २ मधील - लोअर काउंड शोसम नं. २८०१ व दोन स्टोअर रुम
- स्ट्रीट मजला - शोसम नं. २००१ ते २०१०, पहिला मजला - शोसम नं. २००१ ते २०१० व २११८
- दुसरा मजला - शोसम नं. २२०१ ते २२-२० व २२०३
- इमारत नं. ३ व ४ मधील - लोअर काउंड - दोन वेअर हाउस स्टोअर, स्ट्रीट मजला - शोसम नं. ३००१ ते ३०१८
- पहिला मजला - शोसम नं. ३००१ ते ३०१६ व ३००२ ते ३०१२
- दुसरा मजला - शोसम नं. ३२०१ ते ३२१६ व ३२०१ ते ३२१८
- (१) इमारत नं. ५ लोअर काउंड - शोसम नं. ५८०१, ऑफिस, कम्युनेकेशन रुम, स्टोअर रुम, मॉड ऑफिस, क्लिचन
- (२) स्ट्रीट मजला - शोसम नं. ५००१ ते ५०११ व क्लिचन, लोअर काउंड - ऑफिस
- पहिला मजला - शोसम नं. ५००१ ते ५००९
- (३) इमारत नं. ६ लोअर काउंड - ऑफिस, स्ट्रीट मजला - शोसम नं. ६००१ ते ६००५ व क्लिचन
- पहिला मजला - शोसम नं. ६००१ ते ६००४ दुसरा मजला शोसम नं. ६००१ ते ६००७

सहायक अभियंता,
बांधकाम नियंत्रण क्र.
पुणे महानगरपालिका.

३/६

अधिकार प्राप्त नसल्याने कोणतीही बांधकाम (उच्च, सर्व मारिजिनल अंततः व टेरेशरील वेट, पार्टिशन वॉल कलम अन्वये ग्रील लावून पार्किंग व्हेन्चर इ.) केल्यास, कोणतीही पूर्व सूचना व वेसा सारणी संपूर्ण अतिरिक्त बांधकामे पारलयाहा येतील व त्याप्रित्यर्थ वेपार संपूर्ण सर्व फ्लॅटधारक / मालक संस्थाकडून वसूल करण्यात येईल.

पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

0002916

बांधकाम नियंत्रण कार्यालय

क्रमांक : 000/1424/12

दिनांक : 12/2/2013

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

भोगवटा पत्र पार्ट-४, इमारत क्र. ५

श्री. / श्रीमती येरवडा इन्व्हेस्टमेंट लिमिटेड तर्फे श्री. समीर वाळीबे (ला.आर्की.)

राहणार ३०, जान्दवी अपार्टमेंट, भोंडे कॉलनी, एरंडवणा, पुणे-४.

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा, घरांक — फायनल प्लॉट क्र. — सर्व्हे क्र. ३० व ३०२ टी. पी. स्कीम नंबर प्लॉ. नं. - बी यांत इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ५०५/१२ दिनांक ३।१।२०१२ डुकस्त-७ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक ४।१२।२०१२ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

- मान्य नकाशाप्रमाणे
- लोअर ग्राऊंड - ऑफिस, स्टोअररूम, इलेक्ट्रीक रूम व कम्युनिकेशन रूम
पार्किंगसह फक्त.
- अप्पर ग्राऊंड - शोरूम नं. १ ते १०, १८, २३ व २४ आणि
स्टोअरसह शोरूम नं. ११ ते १५ व १६ ते २२ फक्त.
- (१) पुढील मजला - शोरूम आणि स्टोअरसह शोरूम फक्त.
- (२) असे पार्किंगसह (एकूण चौदा शोरूम आणि अकरा स्टोअरसह शोरूम
- (३) ऑफिस, स्टोअररूम, इलेक्ट्रीक रूम व कम्युनिकेशन रूम चे बांधकाम फक्त.

अट-धविण्यात मान्य नकाशाखेरीज

कोणतीही बांधकामे (उदा. मार्जिनल अंतरात व टेरेसवर होड, पार्किंग सॉलर, सज्ज आर ग्रीस क्लव्हा सॅनिटरी वॉटर ट्रीटमेंट प्रणाली) केल्यास त्यासाठी पुरेसे जागे व साधने नसतील असे पूर्ण अन्वयेतून जाणवत नाही असे ठरले व त्यासाठी वेळोवेळी संपर्क साधून घ्याव्यात असेल असे नमूद करणारे वॉलंटरी असेल.

34 सहायक अभियंता,
बांधकाम नियंत्रण क्र. 1
पुणे महानगरपालिका.

पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

0002931

बांधकाम नियंत्रण कार्यालय

क्रमांक : ०८८/०९३६/१३

दिनांक : ३०/९/१३

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

इमारत क्र - ७ भोगवटा पत्र घाणारी अंशातः क्र. ५

श्री. / श्रीमती मेरवडा इन्व्हेसमेंट लिमिटेड

राहणार ८०. फ्री. सुमीर वाळिंबे
१०, जानली मण्टी, ४०/२२
भोडे कालनी, फुरेंडवणी
पुणे - ०४

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अॅक्ट

कलमे ४५/६९ प्रमाणे पुणे, पेठ मेरवडा घरांक

फ्लॅट क्र. / वी

सर्व्हे क्र. १९०(ए) व १९२(ए) टी. पी. स्कीम नंबरयांत इमारत क्र - ७इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक १८७५/१२, दिनांक ३।०९।२०१२

अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक १७।०९।२०१३ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशाप्रमाणे

लोअर ब्राऊंड - लॉबी, पॅनल रुम, लोअर ब्राऊंड संपूर्ण

अप्पर ब्राऊंड - शॉप क्र - ०३-६-०२.०३-६-०३ व अँकर शॉप २(दोन) व फ्लॅट

लिफ्ट लॉबी - इलेक्ट्रिकल रुम, जेन्स व लेडीज टॉयलेट, कॉरीडोर असे संपूर्ण अप्पर ब्राऊंड

पहिला मजला - अँकर शॉप दोन(२) व फ्लॅट, जेन्स व लेडीज टॉयलेट,

१) लिफ्ट लॉबी, कॉरीडोर असे संपूर्ण पहिला मजला.

२) असे पार्किंगलह लोअर ब्राऊंड, अप्पर ब्राऊंड व पहिला मजला संपूर्ण

(३) अट-भविष्यात मान्य नकाशाखेरीज कोणतीही बांधकामे (उदा. मार्जिनल अंतरात व ट्रेसवर शेड, पार्टीशन वॉल, कलन अगर ग्रील लावून पार्किंग चॅदिस्त करणे इत्यादी) केल्यास कोणतीही पूर्वसुचना न देता सदरची संपूर्ण अनधिकृत बांधकामे पाहण्यात येतील व त्यासाठी येणारा खर्च फ्लॅट धारक/मालक व जकडून वसूल करण्यात येईल.

सहायक/अभियंता,

बांधकाम नियंत्रण क्र.

पुणे महानगरपालिका.

4808



बांधकाम नियंत्रण कार्यालय

क्रमांक : 1000/१४८९/१६

दिनांक : ३/११/२०१६

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

बिलींग नं. २ भोगवटा पत्र नं. ६

श्री. / श्रीमती मे. येरवडा इन्व्हेसमेंट लि. तर्फे आर्कि. प्री. समीर वाळीके
 राहणार १० जानवी झपाटमेंट, भोंडे कॉलनी,
 फुंडवणा, पुणे -

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एन्. आर. टी. पी. अॅक्ट
 कलमे ४५/६९ प्रमाणे पुणे, पेठ. येरवडा घरांक फ्लॉट क्र. / ८
 सर्व्हे क्र. १९० व १९२ (१) टी. पी. स्कीम नंबर यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ११४८/१४, दिनांक १४/०७/२०१४
 अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व /
 काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती
 मिळण्याबाबत दिनांक ०४/०६/२०१६ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका
 अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा
 इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशाप्रमाणे बिलींग नं. २
 तिसरा मजला - १ रक्षक बलेक्रीक काम, २ अ. मय. यु,
 २ टी ०१ ते २ टी १३ मध्ये पुढील १३ (तेरा)
 शोरूम आणि लेडीज व जेन्स टॉयलेट,
 लिफ्ट, लांबी, पॅसेज सह संपूर्ण तिसरा मजला

(१) वरिसे पार्किंगसह तिसरा मजला संपूर्ण.

(२)

(३)

अट-भविष्यात मान्य नकाशाखेरीज
 कोणतीही बांधकामे (उदा. मार्जिनल अंतरात व
 टेरेसवर झोड, पार्किंग वॉल, कॅनल सागर
 ग्रील लावणे पार्किंग बंदिस करणे इत्यादी)
 केल्यास कोणतीही पूर्वसूचना न देता सदरची
 संपूर्ण अमिडित बांधकामे पाडण्यात येतील
 व त्यासाठी वेपारा खर्च फ्लॉट धारक/मालक
 पांजकडून वसूल करण्यात येईल.

सहायक अभियंता

बांधकाम नियंत्रण विभाग ४
 पुणे महानगरपालिका.